

(d) whether the Indian Olympic Association and the A.I.C.S. were consulted on this selection?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) to (d). The Wrestling Federation of India forwarded the names of 10 Wrestlers to Indian Olympic Association who in turn recommended to All India Council of Sports their inclusion in the Indian Contingent to be sent to Moscow for participation in the XXII Olympiad. All India Council of Sports recommended the case of five wrestlers based upon the norms adopted by it. The Wrestling Federation pressed strongly for a review of the decision and inclusion of all the ten competitors recommended by them. Government cleared one more wrestler on the representation of the Wrestling Federation of India.

Satellite Postal Service

6735. DR. VASANT KUMAR PANDIT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware of the latest satellite postal service started by the British Post Office called the Interpost ;

(b) whether Government have requested the U.K. Government to link London with Bombay/Delhi under Interpost service;

(c) what is the latest fast mail service operating device with the Department; and

(d) what modern research and feasibility experiments are being done by the Department for fast and super-fast mail deliveries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON):

(a) Yes, Sir.

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(b) No, Sir.

(c) Air Mail, Sir.

(d) The Department is trying to consolidate the existing delivery arrangements and improve upon them as far as possible.

Central Aid for Land Reforms in States

6736. SHRI GIRIDHAR GOMANGO: Will the Minister of RURAL RECONSTRUCTION be pleased to lay a statement showing:

(a) whether any State has asked the Centre for funds for land reforms; and

(b) if so, the assistance provided by the Government during the years 1979-80 and 1980-81?

THE MINISTER OF STATE IN MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). The cost of programmes relating to abolition of intermediary tenures and the tenancy reform is borne by the State Governments concerned. The only land reform programme for which Central assistance is available is that of assistance to assignees of Ceiling Surplus Lands with a view to enabling them to put the land under cultivation. Under this scheme, financial assistance of Rs. 1000/- per hect. is made available to allottees through the State Govts. This assistance is shared equally between the Central and the State Governments.

During the financial year 1979-80, a sum of Rs. 94.1 lakhs was released by the Central Government. (Rs. 69.1 lakhs to Andhra Pradesh and Rs. 25.0 lakhs to Orissa). As for the year 1980-81, a provision of Rs. 300 lakhs has been included for this scheme in the Central budget. Actual assistance to the State Governments depends on (i) progress in the distribution of ceiling surplus lands; (ii) provision of the State share in the State budget and (iii) furnishing of certificates by the